

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 21892 of 2018

[Arising out of Order-in-Appeal No. 51/2018 CT dated
20.08.2018 passed by the Commissioner of Central Tax
(Appeals), Bangalore]

**Kinnigoli Vyavasaya
Sahakari Bank Ltd.**
DRG/S/2556/76-77, Kinnigoli
Mangalore – 574 150
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central
Excise & Central Tax,
Mangalore**
7th Floor, Trade Centre
Bunts Hostel Road
Mangalore – 575 003

Respondent(s)

APPEARANCE:

None for the appellant
Mr. Vinod Kumar Garhwal, Superintendent (AR) for the Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 21968 /2025

Date of Hearing: 08/12/2025

Date of Decision: 08/12/2025

PER: PULLELA NAGESWARA RAO

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in

Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Gb/Iss..